

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

7.

CP(IB)-1433(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.08.2019**

NAME OF THE PARTIES:

APS Power Systems Pvt. Ltd.
v/s.
Vivid Electromech Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Petitioner appears and submits that they have received full and final settlement of dues from the Corporate Debtor. He has also filed a withdrawal memo in this regard which is taken on record.
2. In view of the above, this Petition (CP(IB)-1433(MB)/2019) is **dismissed** as withdrawn.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

01.08.2019
pvs